

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2038/2018

New Delhi this the 23rd day of May, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Ajai Kumar
Aged 59 years
S/o late Shri Chandra Sain
Working as PGT (Maths)
in K.V. Keshavpuram, New Delhi
R/o B-44, Second Floor, front side
Hanuman Mandir Road, Kiran Garden
Uttam Nagar, New Delhi. ... Applicant

(By Advocate:Shri Yogesh Sharma)

VERSUS

1. Union of India through the Secretary
Ministry of Human Resources Development
Shastri Bhawan, New Delhi.
2. Kendriya Vidyalaya Sangathan
Through the Commissioner
18, Institutional Area, Shaheed Jeet Singh Marg
New Delhi.
3. The Finance Officer (Admn.)
Kendriya Vidyalaya Sangathan
18, Institutional Area, Shaheed Jeet Singh Marg
New Delhi – 110 016. ... Respondents

O R D E R (Oral)

At the outset, the learned counsel for the applicant, Shri Yogesh Sharma stated that he would be satisfied if the respondent no.2 is directed to consider the representation of the applicant dated 26.06.2015 in the light of the decision of Hon'ble Madras High Court dated 24.02.2017 in the case of ***N.Subramanian Vs. Commissioner, KVS and ors*** (W.P.No.19215 of 2015).

2. In view of the limited prayer of the applicant, the respondents are directed to consider the case of the applicant in the light of the said

judgment. In case the applicant is similarly placed, then the respondents grating him the similar benefits as were granted to the applicant in the aforementioned judgment. The respondents are directed to decide the case within three months from the date of receipt of a copy of this order. OA disposed of, accordingly, at the admission stage.

(Praveen Mahajan)
Member (A)

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